

across the country. The minister said: "We are also setting up over 60 dispensaries that will ensure the delivery of quality medical care service to insured workers and their dependents in the vicinity of their residences. The Union government is ensuring that our services are available to a wider population. We are focused towards creating an infrastructure for easy access to medical services for our country's workers, and ESIC itself has had a huge role to play in it."

He said the Centre is working towards pan India coverage under ESIC and is constantly creating more infrastructure and capacities. It has introduced a cath lab at ESIC hospitals in three cities in India. As part of promoting preventative healthcare practices amongst the masses, the ESIC department has launched medical health checkups for 1.5 industrial clusters - this communicates a significant shift in approach," he said.

1,10 government schemes and programs, including 319 run by the central government, use Aadhaar based identification for delivery of services.

Besides, many financial institutions like banks and NBFCs use Aadhaar to authenticate and onboard

Punjab & Sind Bank
 (A Government of India Undertaking)
 H.O. Marketing and Insurance Deptt.
 3rd Floor, Bank House, 21, Rajendra Place,
 New Delhi - 110008, Phone: 011-23232751
 Email: hs.mktg@psb.co.in

TENDER NOTICE

Sealed tenders are invited for "Request for Proposal (RFP) for Corporate tie-up with Online Mutual Fund Aggregator, Online Investment and Robo-Advisory service provider," vide **PSB/MF/2022-23/RFP/01 Dated 25/12/2022**

For specifications & other relevant details, RFP may be downloaded from Bank's website <https://punjabandsindbank.co.in>

Any further change related to the said Tender shall be posted on Bank's website only.

AGM (M&D)

Goa Carbon Limited

Our Company was incorporated as "Goa Carbon Limited" on June 22, 1967, as Companies Act, 1956 pursuant to a certificate of incorporation issued by the Registrar Goa, Daman and Diu, situated at Panaji - Goa ("RoC"). Our Company was gran business by the RoC on May 30, 1968. For details of change in the address of the "General Information" on page 37 of the draft letter of offer dated December 23, 2022.

Corporate Identity Number: L23109GA1967PLCO

Registered and Corporate Office: Dempo House, Campal, Panaji

Contact Person: Pravin Satardekar, Company Secretary and C

Telephone: +91 832 24 41300; **E-mail:** investorgrievances@goacarbon.com

OUR PROMOTERS: SHRINIVAS VASUDEVA DEMPO AND V. S. DEMPO

ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (THE GOA CARBON LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH EQUITY SHARE INCLUDING A PREMIUM OF ₹ [●] PER RIGHTS EQUITY AMOUNT AGGREGATING UP TO ₹ 20,000 LAKHS, ON A RIGHTS BA EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGH [●] FULLY PAID-UP EQUITY SHARE(S) HELD BY THE EXISTING ELIGIB OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARE(S) FOR E) SHARE(S) HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE"

*Assuming full subscription.

This public announcement is being made in compliance with the provisions of R Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulation ("Regulations") to inform the public that the Company is proposing, subject to requirements, receipt of requisite approvals, market conditions and other consider rights basis and has filed the DLOF with the Securities and Exchange Board of India of India Limited and BSE Limited (collectively, "Stock Exchanges") on December 23 Pursuant to Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed shall be period of at least twenty one days from the date of such filing, by hosting it on websi Stock Exchanges i.e. National Stock Exchange of India Limited at www.nseindia.co and the Lead Manager to the Issue, i.e. Centrum Capital Limited at www.centrum.co invited to provide their comments on the DLOF to SEBI and/or the Company Secret Lead Manager with respect to the disclosures made in the DLOF. The public is requ SEBI, to the Company and to the Lead Manager at their respective addresses be received by the Company or by the Lead Manager on or before 5 p.m. IST c aforementioned date of filing of the DLOF with SEBI.

Please note that the distribution of the DLOF and the Issue of Equity Shares of jurisdictions outside India may be restricted by legal requirements prevailing in those} Investment in equity and equity-related securities involves a degree of risk and inves Offer unless they can afford to take the risk with such investment. Investors are ac before taking an investment decision in the Issue. For taking an investment deci examination of our Company and the Issue including the risks involved. The Equity not been recommended or approved by the SEBI nor does SEBI guarantee the acc Offer. Specific attention of investors is invited to the statement of "Risk Factors" on p investment in the Issue.

Capitalised terms not defined herein shall have the same meaning ascribed to such te

LEAD MANAGER TO THE ISSUE	REGIS
CENTRUM	L
Centrum Capital Limited Level 9, Centrum House, C.S.T. Road, Vidyannagar Marg Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India Telephone: +91 (22) 4215 9000 Email: goacarbon.rights@centrum.co.in Investor grievance email: igmbd@centrum.co.in Contact person: Sooraj Bhatia / Pooja Sanghvi Website: www.centrum.co.in SEBI Registration No.: INM00010445	Link Intime India C-101, 1 st Floor, 24 Mumbai - 400 083 Telephone: +91 8 E-mail id: goacar Investor grievanc goacarbon.rights@ Contact person: : Website: www.link SEBI registration

Place: Panaji, Goa

Date: December 24, 2022

Compl

Disclaimer: Goa Carbon Limited is proposing, subject to applicable statutory ar requisite approvals, market conditions and other considerations, a rights issue of its E SEBI and Stock Exchanges on December 23, 2022. The DLOF will be available on t the Stock Exchanges, i.e., National Stock Exchange of India Limited at www.bseindia.com and the website of the Lead Manager to the Issue, i.e., Centrum Investors should note that investment in equity shares involves a high degree of ri please see the section entitled "Risk Factors" beginning on page 16 of the DLOF.

This announcement has been prepared for publication in India and may not be announcement does not constitute an offer of securities for sale in any jurisdiction securities described in this announcement may not be offered or sold in the United Securities Act of 1933, as amended, or an exemption from registration. Any public United States will be made by means of a prospectus that may be obtained from the information about the Company and management, as well as financial statements. I is being made in the United States.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRS KNOWLEDGE & TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	SRS Knowledge and Technologies Private Limited
2. Date of incorporation of corporate debtor	18/11/2005
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140HR2005PTC048526
5. Address of the registered office and principal office (if any) of corporate debtor	SRS Multiplex, Top Floor City Centre, Sector-12, Faridabad, HR - 121007 IN
6. Insolvency commencement date in respect of corporate debtor	23.12.2022
7. Estimated date of closure of insolvency resolution process	21.06.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ashok Malik Registration Number: IBB/IPA-001/IP-P-01913/2019-2020/12957
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 59, Sector 69, Sahibzada Ajit Singh Nagar, Mohali-160062, Punjab Email id: mailkandmalikadvocates@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. D-190, 3rd Floor, Sector-74, Phase-8B, SAS Nagar, Mohali- 160071, Punjab Email: cirpsrsknowledge@gmail.com Mobile: 9815199011
11. Last date for submission of claims	06.01.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the **SRS Knowledge and Technologies Private Limited** on 23.12.2022.

The creditors of **SRS Knowledge and Technologies Private Limited** are hereby called upon to submit their claims with proof on or before 06th January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ashok Malik
Interim Resolution Professional
IBBI/IPA-001/IP-P-01913/2019-2020/12957
For SRS Knowledge and Technologies Private Limited
Email: cirpsrsknowledge@gmail.com

Date: 25.12.2022

Place: Mohali

Address: Plot No. D-190, 3rd Floor, Sector-74, Phase-8B, SAS Nagar, Mohali - 160071, Punjab

Financial Express 25.12.22